

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 609 OF 2011

Friday, this the 10th day of February, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Syamkumar G
Postman, Chalai Post Office
Trivandrum
Residing at Krishna Kripa, Nehru Junction
Kazhakoottam PO
Trivandrum – 695 026

(By Advocate Mr.TCG Swamy)

versus

1. Union of India represented by the Secretary
to the Government of India
Ministry of Communications
Department of Posts
New Delhi – 110 001
2. The Chief Post Master General
Kerala Circle, Trivandrum – 695 033
3. The Senior Superintendent of Post Offices
Trivandrum North Postal Division
Trivandrum – 695 0001

(By Advocate Mr.Millu Dandapani, ACGSC)

The application having been heard on 10.02.2012, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant, an Extra Departmental candidate appeared for the Examination to get appointment as Postman. He was successful in the Examination and he was selected and appointed as Postman. Annexure A-1 is the offer of appointment. Annexure A-2 dated 29.12.2003 reads

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that the applicant has been directed to undergo the prescribed training for 10 days from 31.12.2003. Annexure A-3 is the order provisionally selecting for appointment in the cadre of Postman and applicant figures at Sl.No.9 and allotted to Trivandrum North Sub Division. The grievance of the applicant is that his service is not reckoned from the date of initial appointment but only from the date of posting. The issue is no longer res integra as it is covered by Annexure A-7 decision in a similar situation. One Mahesh Kumar, who is at Sl.No.14 in Annexure A-3 has been granted the benefit. It was held by this Tribunal that the applicant's qualifying service shall commence from the date of his training namely 30.12.2003 and as such he become eligible for pension under the CCS (Pension) Rules, subject to fulfillment of other attendant conditions. The present applicant is also similarly situated.

2. In the above circumstances and following the decision in Annexure A-7, we direct that the applicant's qualifying service will be reckoned as Postman with effect from 31.12.2003 for all purposes including for pensionary benefits under the CCS (Pension) Rules, subject to fulfillment of other attendant conditions.

3. OA is partly allowed as above. No costs.

Dated, the 10th February, 2012.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

vs